

**SCHEDULE OF COURT FEE FOR INSTITUTION OF CIVIL MATTERS**

Sr. No.	Nature of Case	Assessed Value	Court Fee
1.	Suit for permanent prohibitory injunction	Rs 130/-	Rs 23/-
2.	Suit for mandatory injunction	Rs 130/-	Rs 23/-
3.	Suit for declaration	Rs 200/-	Rs 98/-
4.	Suit for recovery and suit for damages	As per amount claimed in the suit	As per schedule given under H.P Court Fee Act.
5.	Suit for possession	As per value of property seeking possession	At the time of filing of suit the court fee is Rs 98/- and after the decree of suit the court fee is payable as per schedule given under H.P. Court Fee Act.(On the value of the property assesses by the certified valuer)
6	Suit for partition	Rs 200/-	Rs 98/-
7.	Rent Petition		Rs 65/-
8.	Claim Petition under W.C. Act		Rs 10/-
9.	Claim Petition under M.V. Act		Rs 10/-
10.	Petition for Divorce		Rs 98/-
11.	Petition for restitution of conjugal rights		Rs 98/-
12.	Caveat Petition		Rs 33/-
13.	Civil Appeal	As per decree of the Trial Court	I. On appeal, as mentioned in the decree sheet. II. Rs 6/- on the Judgment. III.Rs 13/- on decree sheet.
14.	All the applications under C.P.C		Rs 6/-
15.	Power of Attorney		Rs 6/-(Court Fee)+Rs 10/-(Welfare stamp)

16.	Process Fee I. For the service of Ops: II. For summoning of witness. III. For issuance of warrants		I. Rs 3/- for first three defendants /respondents and thereafter Rs 1/- per head. II. Rs 3/- per witness III. Rs 6/- per warrant. (Applicable in Civil as well as Criminal Matters)
17.	Copying Fees		I. For certified document Rs 2/- per page II. For certified Zymni Orders Rs 5/- per Zymni order. III. For uncertified document Rs 1/- per page . IV. Registration Fee: Rs 1.5 and in urgent matters bail etc. Rs 7/-

**COURT FEE FOR CRIMINAL MATTERS**

Sr. No.	Nature of Case	Assessed Value	Court Fee
1.	Bail Application		Rs 6/-
2.	Criminal Appeal		Rs 6/-
3.	Petition for maintenance		Rs 6/-
4.	Complaint under N.I. Act		Rs 6/-
5.	All the criminal misc. Applications		Rs 6/-